

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA No. 401 of 2012 in
Appeal No. 246 of 2012 &
IA Nos. 402 of 2012 & 71, 245, 439 & 442 of 2013
&
Appeal No. 229 of 2012 &
IA No. 368 of 2012

Dated : 9th January, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

In the matter of

IA No. 401 of 2012 in
Appeal No. 246 of 2012 &
IA Nos. 402 of 2012 & 71, 245, 439 & 442 of 2013

Tata Power Co. Ltd.
Versus.

...Appellant(s)

Maharashtra Electricity Regulatory Commission & Anr.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Ramji Srinivasan, Sr. Adv
Mr. Sakya Singha Chaudhuri
Ms. Purna Priyadarshini
Ms. Kanika Chug

Counsel for the Respondent(s): Mr. J.J. Bhatt, Sr. Adv.
Ms. Anjali Chandurkar
Mr. Hasan Murtaza for RIL

Mr. Buddy A. Ranganadhan for R.1

Appeal No. 229 of 2012 &
IA No. 368 of 2012

Reliance Infrastructure Ltd.
Versus.

...Appellant(s)

Maharashtra Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant(s) : Mr. J.J. Bhatt, Sr. Adv.
Ms. Anjali Chandurkar
Mr. Hasan Murtaza

Counsel for the Respondent(s): Mr. Ramji Srinivasan, Sr. Adv
Mr. Sakya Singha Chaudhuri
Ms. Perna Priyadarshini
Ms. Kanika Chug

Mr. Buddy A. Ranganadhan for R.1

ORDER

Post the matters on **10.01.2014 at 12.30 p.m.**

(Rakesh Nath)
Technical Member

ts/ak

(Justice M. Karpaga Vinayagam)
Chairperson